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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA.1183/93

date of decision : 23-9-93

Between

Kona Chandrasekhar Rao : Applicant

and

1. Addl. Director General  
Armed Postal Services  
Army Headquarters New  
New Delhi 110066
2. Branch Recruiting Officer  
Branch Recruiting Office  
HNO.6-20-15, East Point Colony  
Visakhapatnam 23
3. Supdt. of Post Offices  
Vizianagaram

: Respondents

Counsel for the applicant : K.K. Chakravarthy  
Advocate

Counsel for the respondents : N.R. Devaraj, Senior SC  
for Central Government

CORAM :

HON. MR. JUSTICE V. NEELADRI RAO, VICE CHAIRMAN

HON. MR. P.T. THIRUVENGADAM, MEMBER (ADMINISTRATION)

Judgement

(As per Hon. Mr. Justice V. Neeladri Rao, Vice Chairman)

Heard Sri K.K. Chakravarthy, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. The applicant is working as ED Packer. The applicant claims that in pursuance of the requisition issued by R-2, the

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To

1. The Addl. Director General,  
Armed Postal Services,  
Army Headquarters, New Delhi-66,
2. The Branch Recruiting Officer,  
Branch Recruiting Office  
H.No. 6-20-15, East Point Colony. Visakhapatnam-23.
3. The Superintendent of Post Offices, Vizianagaram.
4. One copy to Mr.K.K.Chakravarthy, Advocate, CAT.Hyd
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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Branch Recruiting Officer and R-3 the Superintendent of Post Office, Vizianagaram, sponsored his name for the post of Group-D in Army Postal Service (APS) and he was found physically fit in the year 1991 by R-2; but as R-3 had not relieved him he could not be sent for training. This OA was filed on 13-9-1993 seeking a direction to R-3 to send the name of the applicant to R-2 for taking him to the training at APS training centre, Kampte, Maharashtra. It is stated by the learned counsel for the respondents that even if a candidate was found physically fit more than six months back, the said candidate had to again undergo the physical fitness test before he is considered for APS training.

3. In the circumstances, it is proper to pass the following order :

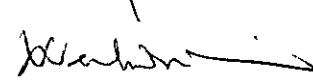
R-3 is required to sponsor the name of the applicant ~~as future~~ on the basis of existing ~~requisition~~ for Group-D posts in APS and if the applicant appears before R-2, he had to be considered for physical fitness test and if he is going to be found fit physically, his case has to be considered in accordance with the rules. For the purpose of sending for training and for appointment in Group-D, in APS, ~~it has~~ had to be made clear that after the applicant is relieved for being sent for training and for being appointed as Group-D in APS, he cannot claim re-engagement as ED Packer. And it is also subject to the condition referred to in judgement dated 17-3-1993 in OA.1183/93 and order dated 9-6-93 in RP.32/93 in OA.183/93.

4. This OA is ordered accordingly at the admission stage.

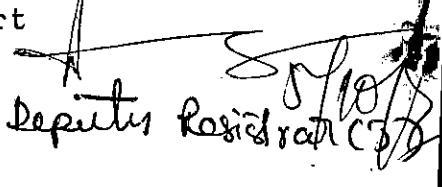
No costs.

P.J. A.S

(P.T. Thiruvengadam)  
Member (Admn)

  
(V. Neeladri Rao)  
Vice Chairman

Dated : Sept. 23, 93  
Dictated in the Open Court

  
Deputy Registrar (C)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY  
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM: M(A)

Dated: 23-9-1993

ORDER/JUDGMENT:

M.A./R.A./C.A.No.

in

O.A.No. 1183/93

T.A.No. (W.P. )

Admitted and Interim directions  
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

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